

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'A': NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA No.371/Del/2020  
Assessment Year : 2011-12**

<b>Shri. Harcharan Singh S/o Sh. Durjan Singh, Village: Pithanwas PO Bolni Rewar, Harayana PAN-BLSPS8904D</b>	<b>Vs.</b>	<b>Income Tax Officer, Ward-1, Rewari</b>
(Appellant)		(Respondent)

Appellant by : None  
Respondent by : Shri. M. Baranwal, Sr. DR

Date of hearing : **08.01.2021**  
Date of pronouncement : **08.01.2021**

**ORDER**

**PER G.S. PANNU, VP :**

This appeal by the assessee for the assessment year 2011-12 is directed against the order of learned CIT(A), Rohtak dated 15.11.2019.

2. The assessee, vide its letter dated 28.12.2020, received through email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the

assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 08.01.2021.

***Sd/-***  
**(SUDHANSHU SRIVASTAVA)**  
**JUDICIAL MEMBER**

***Sd/-***  
**(G.S. PANNU)**  
**VICE PRESIDENT**

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar